

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1724
ANSWERED ON:07.03.2006
HARASSMENT OF WOMEN IN KVS AND NVS
Chandrappan Shri C.K.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of cases of violation of guidelines issued by the Supreme Court in Visakha case in regard to sexual harassment of women at work places has been reported from Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas to the Government during the last three years and till date, State- wise; and

(b) the steps taken by the Government to ensure adherence to the said guide-lines?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI)

(a) The details of cases reported to Kendriya Vidyalaya Sangathan and Navodaya Vidyalaya Samiti by Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas respectively are as under:

KENDRIYA VIDYALAYA SANGATHAN:

Year State No. of cases

2003 1. Uttar Pradesh 01
2. Sikkim 01
3. Bihar 01

2004 1. Madhya Pradesh 02
2. Goa 01
3. Uttaranchal 01
4. Punjab 01
5. Chhattisgarh 01

2005 1. Orissa 01
2. Uttaranchal 01

2006 (upto 1. Gujarat 02
1.3.06) 2. Uttar Pradesh 01

NAVODAYA VIDYALAYA SAMITI:

Year State No. of cases

2003 1. Madhya 01
Pradesh

2004 1. Uttar Pradesh 01
2. Rajasthan 01

2005 1. Andhra Pradesh 01
2. Rajasthan 01
3. West Bengal 01

2006 (upto Nil
1.3.06)

(b) Complaint Redressal Committees have been constituted at the Headquarters and Regional Office level of KVS and NVS for redressal of complaints of gender harassment of women employees as per directions of Hon'ble Supreme Court of India in the Vishakha Case. Complaints received from women employees are immediately got inquired into by these committees and appropriate action is taken based on the findings of the report.